

WRITTEN ANSWERS TO QUESTIONS

[English]

Cess on Steel and Pig Iron

*448. SHRIMATI BASAVARAJESWARI: Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government have raised cess on steel and pig iron to boost engineering exports ;

(b) if so, the details thereof ,

(c) whether any amount has been released to the exporters under the international price reimbursement scheme ; and

(d) if so, the details thereof ?

THE MINISTER OF STEEL AND MINES (SHRI M. L. FOTEDAR) : (a) and (b) No, Sir.

(c) and (d) Rs 9018 crores was disbursed under the International Price Reimbursement Scheme to exporters of engineering items during 1987-88

Legislation on Land Ceiling

*449. SHRI SHANTARAM NAIK . Will the Minister of AGRICULTURE be pleased to state .

(a) whether Union Government at any stage, impressed upon the Government of Goa to enact a legislation on land ceiling, which is one of the vital aspects of the 20-Point programme ; and

(b) if so, whether the Government of Goa has sent any draft bill to Union Government after 1985 ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANARDHANA POOJARY) : (a) and (b) Land is a state subject. States have enacted their own ceiling laws and have been implementing them in furtherance of the national policy.

The Union Government have impressed upon the States from time to time to vigorously implement land reforms, including enforcement of ceiling of agricultural holdings. The Union Government's commitment to implement land ceiling programme is not only reflected in the national guidelines evolved on the subject in 1972. This is also being reviewed in the Conferences of Revenue Ministers from time to time.

The Union Territory of Goa, Daman and Diu had sent "The Goa, Daman and Diu Land Reforms (Ceilings on Agricultural Holdings) Bill" for prior approval before its introduction in the Legislative Assembly in the year 1976. The Bill was, however, returned with some observations thrice between 1976 and 1985. Thereafter, the revised Bill has not been received from the Goa Government though some correspondence on comments made by Union Government earlier has been made till March, 1988. As a result of the reorganisation of the Union Territory of Goa, Daman and Diu, Goa has now become a State and is competent to enact its legislation on agricultural land ceiling without referring it to the Government of India, except when under the provisions of the Constitution, it is reserved for the consideration of the President. Government of Goa, however, propose to obtain prior concurrence of Government of India before the introduction of the Bill in the State Legislature and are further examining the matter in the light of the earlier observations of Union Government.

[Translation]

Timely Availability of Oilseeds

*450. SHRI ARVIND NETAM : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Union Government have been assisting the State Governments in implementation of the National Oilseeds Development Scheme ;

(b) if so, what steps have been taken to ensure timely availability of the required seeds to the State ;